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O.A. No. 273 of 2008

Order dated: 29.07.2008

CORAM:

Hon'ble Mr. Justice K. Thankappan, Member(I)
Hon'ble Mr. C.R. Mohapatra, Member (A)

Heard Mr. D.P.Dhalsamant, Ld. Counsel for the applicant and Mr. U.B.Mohapatra, Ld. Sr. Standing Counsel for the Respondents.

The O.A. is filed against the transfer order passed by the authorities. The applicant while serving as a T.G.Teacher, she was ordered to be temporarily attached to the present place namely, Malkangiri. Though, this work arrangement was temporary in nature, the applicant submits that as she is to look after the study of her daughter and also her ailing father-in-law, it is injurious and will cause inconvenience to her. The applicant further submits that the place now, at which she is ordered to work on work arrangement is about 600 Kms from the present station. Apart from that, the applicant submits that she had served in so many other stations including Jharkhand.

When the matter came up for admission, this Tribunal heard Mr. D.P.Dhalsamant, Ld. Counsel for the applicant as well as Mr. U.B.Mohapatra, Ld. Sr. Standing Counsel. Now, the applicant restricts her prayer in the O.A. to have a direction to the Respondents to consider her representations at Annexure-A/9 and A/10, including the latest one at Annexure-A/10.

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On considering the stand taken by the Respondents and the grievance raised in the O.A., we are of the view that it is only proper for this Tribunal to dispose of the Original Application by giving a direction to the Respondent No.4 to consider Annexures- A/9 and A/10 and to consider the grievance of the applicant.

Accordingly, the O.A. is disposed of by directing the 4th Respondent to dispose of Annexures-A/9 and A/10 within a reasonable time, at any rate within 30 days of the receipt of the copy of this order.

A copy of this order may be sent to 4th Respondent on the expense of the applicant.

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MEMBER (A)

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MEMBER (J)